CORRIGENDUM TO PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF DEAL (INDIA) LIMITED

Regd. Office: B/5, Flat No 36, MIG Colony, Bandra (East), Mumbai 400 051. Ph. No.022 26590307; Fax No. 022 26590307.

This corrigendum to Public Announcement is in continuation of and shall be read in conjunction with the original public announcement dated December 31, 2007 to the shareholders of DEAL (INDIA) Limited by and on behalf of Mr. Vashudev Bhagnani, Mrs. Puja Bhagnani, Ms. Deepshikha Bhagnani and Mr. Jacky Bhagnani (the Acquirers), in compliance with Regulation 10 & Regulation 12 of the Securities and Exchange of Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendment thereto (the 'SEBI (SAST) Regulations')

1. REVISED SCHEDULED OF ACTIVITIES

Activity	Original Schedule	Revised Schedule
Public Announcement	Monday, December 31, 2007	Monday, December 31, 2007
Specified date (for the purpose of determining the name of shareholders to whom Letter of offer would be send)	Friday, January 25, 2008	Friday, January 25, 2008
Letter of Offer to be posted to the shareholders	Wednesday, February 6, 2008	Thursday, March 13, 2008
Date of Opening the Offer	Friday, February 15, 2008	Monday, March 17, 2008
Last date for withdrawal of acceptance form	Friday, February 29, 2008	Wednesday, April 2, 2008
Date of Closing the offer	Wednesday, March 5, 2008	Saturday, April 5, 2008
Last date for a competitive bid	Monday, January 21, 2008	Monday, January 21, 2008
Last date for revising the Offer Price / number of shares	Monday, February 25, 2008	Thursday, March 27, 2008
Date of communicating rejection / acceptance and payment of consideration for the application accepted.	Thursday, March 20, 2008	Monday, April 21, 2008

Please read revised dates as mentioned above at all the places in the original PA which appeared in this newspaper on 31.12.2007.

2. Deal (India) Limited is an NBFC registered with Reserve Bank of India (RBI). RBI has informed SEBI that the Company is not responding to various communications from the Bank for which the Bank intends to initiate action against the Company.
3. Please read :

READ	AS
10,00,100 (Ten lacs one hundred) equity shares of Rs.10/- each representing 20% of the share capital	10,00,100 (Ten lacs one hundred) equity shares of Rs.10/- each representing 20% of the share capital (31.95% of the voting capital)
2,60,450 equity shares, 5.21% of the equity share capital	2,60,450 equity shares, 5.21% of the equity share capital (8.32% of the voting capital))
17,83,300 (Seventeen Lacs Eighty Three Thousand Three Hundred) Equity Shares of face value Rs.10/- each fully paid-up, representing 35.66% of the equity share capital	17,83,300 (Seventeen Lacs Eighty Three Thousand Three Hundred) Equity Shares of face value Rs.10/- each fully paid-up, representing 35.66% of the equity share capital (56.97% of the voting capital)

4) **Offer price for partly paid shares at Rs.2.55 per share** : Interest is due on partly paid shares. However, as interest has been waived, the Acquirers are offering to acquire these shares at Rs.2.55 per share. Please read Rs. 2.55 (Rupees Two Paise Fifty Five) as offer price for partly paid shares at all such places where Rs. 2.50 (Rupess Two Paise Fifty) is appearing.
5) For non compliance with the Regulation 8 of the SEBI (SAST) Regulations by the Target Company for the years 2004 to 2007 SEBI may initiate suitable action at a later stage.
6) Share Capital structure of the Target Company:

Paid up Equity Shares of Target company	No. of Shares/ voting rights	% of shares/voting rights
Fully paid up equity shares	31,30,300	62.60% of the total shares /100% of the voting rights
Partly paid up equity shares	18,70,200	37.40% of the total shares / NIL voting rights
Total paid up equity shares	**50,00,500**	**100 % of the total shares**
Total voting rights in Target company	**31,30,300**	62.60% of the total shares /100% of the voting rights

All other terms and conditions of the Offer as set forth in the above referred Public Announcement unchanged.

The Acquirers accept full responsibility for the information contained in this corrigendum to the Public Announcement. The Acquirers are jointly and severally responsible for the fulfillment of each of their obligation in terms of the SEBI (SAST) Regulation. This Corrigendum to Public Announcement will also be available on SEBI's website at **www.sebi.gov.in**

Issued by: Manager to the Offer

ARIHANT capital markets ltd.

Merchant Banking Division

3rd Floor, Krishna Bhavan, 67, Nehru Road, Vile Parle (East), Mumbai 400 057. Tel No:67664800/858, Fax No. 67664880.

Contact person: **Ms. Sheela Chhatwani** • Email: **sheela.c@arihantcapital.com**

On behalf of the Acquirers

Mr. Vashudev Bhagnani, and	Mangal Sandesh , Plot No. 490, 17th Road, Khar (West), Mumbai- 400052.
Mrs Puja Bhagnani,	
Ms. Deepshikha Bhagnani	
Mr. Jacky Bhagnani	

Place: Mumbai
Date: March 11, 2008

Size: 16x25